PUNJAB GOVT. GAZ. (EXTRA), MARCH 30, 2016 311 (CHTR 10, 1938 SAKA)

PART III

GOVERNMENT OF PUNJAB

OFFICE OF EXCISE AND TAXATION COMMISSIONER, PUNJAB, PATIALA

NOTIFICATION

The 30th March, 2016

No. G.S.R. 20/P.A.1/1914/Ss.21 and 59/Amd. (62)/2016.-In exercise of the powers conferred by clause (d) of sections 21 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with the Government of Punjab, Department of Excise and Taxation, Notification No. S.O. 24/PA.1/ 1914/S.9/2016, dated the 17th March, 2016, and all other powers enabling me in this behalf, I, Rajat 'Agarwal, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Distillery Rules, 1932, namely: –

RULES

- 1. (1) These rules may be called the Punjab Distillery (Amendment) Rules, 2016.
 - (2) They shall come into force on and with effect from the first day of April, 2016.
 - In the Punjab Distillery Rules, 1932 (hereinafter referred to as the said rules), in rule 4, in clause (a), for the words "sixty lac rupees", the words "seventy lac rupees" shall be substituted.

In the said rules, in rule 93,-

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3.

(i) in clause (e), for sub clause (1), the following sub clause shall be substituted, namely:-

"(1) The Excise Commissioner shall specifically approve the sizes, as are specified in the Table given below. In case any other size is to be introduced in the market, then the same shall specifically be approved by the Excise Commissioner. The pet bottles, mentioned below in the Table, shall only be of Food-Grade type.

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		TA	BLE	
Serial No	Typesof liquor	Quantity	Packaging Type	
	PML 50º Rum/Gin/ Whisky 65º and 75º	750 ml 375 ml 180 ml	Glass bottles and Pet bottles of grammage prescribed by the Government in the Ex-distillery issue Price.	
2 1	PML 50°	180 ml	Pouch	
3 1	MFL 75°	750 ml 375 ml 180 ml	Glass bottles, Pet bottles.	
(ii)			tes (1) and (2), for the figure "200", sure "180" shall be substituted;	
(iii)	in clause (ff), for the figure "200", the figure "180" shall be substituted.			
(iv)	in clause (k), -			
	(a) for the words, "seventy two thousand", the words, "rupees one lac", shall be substituted,			
	(b) in the first proviso, for the words, "six thousand rupees", the words, "seven thousand rupees", shall be substituted; and			
		cond provise shall be subs	o, for the figure, "36000", the figure, tituted.	
(v)	In the said clau added, namely:		nd proviso, following proviso shall be	
	of brand shall s	ubmit applic	ant or licensee at the time of registration ation alongwith an undertaking in the partment, to the collector who shall	
	forward it to Ex by the Excise committee cons undertaking on of the office for days in respect of	cise Commis Commission tituted for the the website of seeking ob of existing 'br	ssioner or any other officer authorized ner for his approval. Departmental is purpose shall put his application and of the department and on notice board jections, after giving notice for three ands in Punjab and variants of existing nds and their variants registered in one	

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or more other States but not registered in Punjab and brands and their variants not registered anywhere in the country and to be registered in Punjab for the first time, notice of seven days shall be given. If no objection is received, the label alongwith EDP submitted by the applicant shall be registered under Punjab Excise Act, 1914 and Rules made there under. If any objection is received, the committee shall analyze it and shall send the case to the competent authority with its recommendations. If objection is received in respect of cost component of the brands, the committee shall not consider it but if it is in respect of any point given in the undertaking then the departmental committee shall be competent to consider it.

Note- If any licensee wants to register the new variant of his already existing brand then he shall not stop supply of his existing brand from market during the whole year and ensure the full supply as per demand.

If as per the above procedure any difficulty arises in brand registration and fixation of EDP then the matter shall be re-considered with the approval of the Government.

The licensee shall, if and whenever so directed, forthwith reduce or enhance as the case may be, such price or prices.

(vi) for clause (kk) and first proviso, relating thereto, the following clause and proviso shall be substituted respectively, namely:-

"(kk) Brand registration fee shall be as under :

(i)	Punjab Medium Liquor including Rum/ Gin/Whisky of any degree;	Rs. 22,000/-
(ii)	Wine and cider;	Nil
(iii)	Indian made Foreign Liquor, Beer and ready to Drink Beverages;	Rs.1,00,000/-
(iv)	Imported Foreign Liquor (bottled in origin);	Rs. 50,000/-
(v)	Subsequent change in all the approved label during the year; and	Rs. 7,000/-
(vi)	Brand Registration fee for hotels of three star and above category in respect of liquor imported from abroad of which brands are not already approved by the Excise Commissioner.	Rs. 2,500/-

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No separate fee for pints and nips shall be charged where fee has been paid for quarts:

Provided that a licensee, shall be required to pay full brand registration fee as specified above, for approval of labels for export of brand in other States in case such brand is not approved for sale in the State of Punjab. In case of brand registered for sale in Punjab, the brand registration fee shall be charged extra at the rate of Rs.15,000/- per brand meant for export for each State on IMFL/ Beer/Country Liquor:".

(vii) in clause (s), for the figures "2015-2016", the figures "2016-2017" shall be substituted.

RAJAT AGARWAL, Excise Commissioner, Punjab.

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